

High Court of Jammu and Kashmir at Jammu

Notification No:

No: 692

Dated:- 07-12-09

In partial modification of Notification No:641 dated: 22-10-2009, It is directed that the written test of the candidates who have applied for the posts of Readers in the High Court of Jammu and Kashmir shall now be held on the **10th February, 2010 at 11: a.m.** instead of the 30th of December, 2009, as notified earlier.

By Order.


(M.K. Hanjura)
Registrar General

No: 12371-99/98

Dated:07-12-09

Copy to the:-

- i) Principal Secretary to Hon'ble the Chief Justice.
- ii) Registrar Vigilance, High Court of J&K.
- iii) Registrar Judicial, High Court of J&K, Jammu/Srinagar.
- iv) Pr. District and Sessions Judge
.....for information and n/a.
- v) Director Doordarshan Kendra, Jammu/Srinagar.
- vi) Director Radio Kashmir, Jammu/Srinagar.
.....for publicity.
- vii) Director, Information with the request to give it wide publicity in all the leading newspapers.


Deputy Registrar (Adm)

NOTIFICATION

No:- 559

Dated:- 07-10-09

For the time being and till further orders, City Judge, Srinagar, and Sub-Judge, Jammu, are exclusively invested with the powers of Sub-Registrar, for Sub-Districts Tehsil Khas, Srinagar, and Tehsil Jammu, respectively and they are authorized to receive and register the documents as per the law governing the subject.

Principal District and Sessions Judges, Jammu/Srinagar are directed to withdraw all civil/criminal cases from the Courts of Sub-Judge, Jammu and City Judge, Srinagar and transfer these to other Courts of competent jurisdiction for disposal under law having due regard to the present pendency in such Courts. No civil/criminal case shall, till further orders passed in that behalf, be assigned/transferred to the Courts of Sub-Judge, Jammu and City Judge, Srinagar.

By Order.


(M. K. Hanjura)
Registrar General

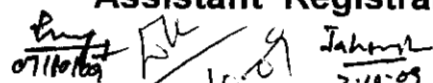
No:- 9785-9797/G.S Dated:- 07-10-09

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice.
2. Registrar Vigilance, High Court of J&K.
3. Registrar Rules, High Court of J&K.
- 4-5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
- 6-7. Dy. Registrar (Judl.) High Court of J&K, Jammu/Srinagar.
- 8-9 Pr. District and Sessions Judge Jammu/Srinagar.
- 10 Sub Judge Jammu
- 11 City Judge, Srinagar.
12. Secretary to Hon'ble Administrative Judge, District Jammu/Srinagar.

... for information and n/a


Assistant Registrar


Assistant Registrar

NOTIFICATION

No: 406 Dated: 1-9-09

It is hereby notified for information of all concerned that High Court of Jammu and Kashmir and Courts sub-ordinate to it, shall function for the winter session 2009 – 2010 with effect from 1st October, 2009 as per the time schedule notified here under: -

1. **High Court wing Jammu**

1st October-2009 to April, 2010

Court hours : 10:30 A. M. to 01:00 P. M.

02:00 P.M. to 04:30 P.M.

Working hours for Registry : 10:00 A.M. to 05:00 P.M.

2. **High Court wing Srinagr**

1st November, 2009 to April, 2010

Court hours : 10:30 A.M. to 01:00 P.M.

02:00 P.M. to 04: 00 P.M.

Working hours for Registry : 10:30 A.M. to 04:00 P.M.

3. **Subordinate Courts of Jammu Province**

1st October, 2009 to April 2010

10:00 A.M. to 4:30 P.M.

With lunch break from

01:00 P.M. to 01:30 P.M.

4. **Subordinate Courts Kashmir Province**

1st November, 2009 to April, 2010

10:30 A.M. to 4:30 P.M.

With lunch break from

01:00 P.M. to 01:30 P.M.

Sd/-

Registrar General

No: 6793-6817/NG Dated: 1-9-09

Copy to the:-

1. Registrar, Supreme Court of India, New Delhi.
2. Commissioner/ Secretary to Government, Law Department, J&K Srinagar.
- 3-23 Registrar, High Court
24. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
25. Registrar Vigilance, High Court of J&K, Srinagar

26. Registrar Rules, High Court Wing, Srinagar.
- 27-28. Registrar Judicial, High Court Wing, Srinagar/Jammu
- 29-50. Prpl. Distt. & Sessions Judge, Jammu/ Udhampur/ Kathua/ Rajouri/ Poonch/ Bhaderwah/ Srinagar/ Budgam/ Anantnag/ Baramulla/ Kupwara/ Pulwama/ Leh / Kargil/Kulgam/Shopian/Bandipora/ Ganderbal/Ramban/Samba/Reasi/Kishtwar.
- 51-61. Addl. District & Sessions Judge, Jammu/ Srinagar/ Kistwar/ Doda/ Ramban/ Reasi/ Baramulla/Pulwama/Anantnag/Udhampur/Kathua
- 62-63 1st Addl. District & Sessions Judge, Jammu/ Srinagar.
- 64-65 2nd Addl. District & Sessions Judge, Jammu/ Srinagar.
- 66-67 3rd Addl. District & Sessions Judge, Jammu/ Srinagar.
68. 4th Addl. District & Sessions Judge, Srinagar.
69. Advocate General, J&K Srinagar.
- 70-71. Addl. Advocate General, J&K Srinagar/Jammu.
- 72-82. Secretary to Hon'ble Mr. Justice
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83. Accountant General, J&K, Srinagar
84. Dy. Accountant General, J&K, Jammu.
- 85-86. Director Information, Srinagar/ Jammu.
- 87-108. Secretary, Bar Association, Jammu/ Udhampur/ Kathua/ Rajouri/ Poonch/ Bhaderwah/ Srinagar/ Budgam/ Anantnag/ Baramulla/ Kupwara/ Pulwama/ Leh / Kargil/ Kulgam/Shopian/Bandipora/ Ganderbal/Ramban/Samba/Reasi/Kishtwar.
- 109-10. Station Director, Radio Kashmir, Jammu/ Srinagar, for announcement.
- 111-112. Station Director, Doordarshan Kendra , Jammu/ Srinagar.
- 113-114. Sr. News Editor, Doordarshan Kendra, Srinagar/Jammu for announcement.
- 115-116. Post Master General, Srinagar/ Jammu
117. Treasury Officer, Civil Secretariat, Srinagar
- 118-19. Protocol Officer, High Court, Jammu / Srinagar.
- 120-121. Manager, Government Press, Jammu/ Srinagar for publication in the next issue of Government Gazette.
122. Chief Accounts officer, High Court of J&K, Srinagarfor information and necessary action.

[Signature]
 Deputy Registrar (Adm.) 1/9/09
 8/10
 8/10

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR

NOTIFICATION

No:- 117

Dated:- 05-06-09

The Full Court in its deliberations has resolved to constitute a Mediation and Conciliation Committee in both the wings of the Hon'ble High Court, which shall comprise of an Hon'ble Judge and two Advocates to be nominated by the Chief Justice. In furtherance of this resolution the Hon'ble Chief Justice has been pleased to constitute the Mediation and Conciliation Committee in each wing of the Hon'ble High Court which shall comprise of the following:-

Jammu wing:

1. Hon'ble Mr. Justice Sunil Hali;
2. Mr. D. C. Raina, Senior Advocate; and
3. Mr. A. V. Gupta, Senior Advocate.

Srinagar wing:

1. Hon'ble Mr. Justice Muzaffar Hussain Attar;
2. Mr. Z. A. Shah, Senior Advocate; and
3. Mr. B. A. Bashir, Advocate.

The Principal object of the Committees would be to impart awareness about the Mediation and Conciliation. They shall also ensure facility of mediation and conciliation amongst litigants whose cases shall be referred to them by the Courts. They shall prepare programmes for setting up mediation centres and for round the clock working of the said centres. For the purpose of mediation, they may work together or individually on the basis of assignments or through other experts, as may be determined by them.

By Order.

Sd/-

(M. K. Hanjura)

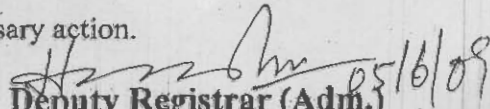
Registrar General

No:- 2955-69/GS

Dated:- 05-06-09

Copy of the above forwarded to the:

1. Principal Secretary to Govt., Law Deptt., Civil Sectt., Srinagar,
2. Principal Secretary to the Hon'ble Chief Justice,
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Rules, High Court of J&K, Srinagar,
- 5-6. Registrar (Judicial), High Court of J&K, Jammu/Srinagar,
7. Secretary, Legal Services Authority, Srinagar,
- 8-9. Deputy Registrar (Judicial), High Court of J&K, Jammu/Srinagar,
.....for information.
10. Secretary to Hon'ble Mr. Justice Sunil Hali,
11. Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar,
.....for placing the same before his Lordships.
12. Mr. D. C. Raina, Senior Advocate,
13. Mr. A. V. Gupta, Senior Advocate,
14. Mr. Z. A. Shah, Senior Advocate,
15. Mr. B. A. Bashir, Advocate,
.....for information and necessary action.


Deputy Registrar (Adm.)

05/6/09